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PER TRIBUNAL DT

29/12/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list, Fixed for Final Hearing on 1/3/94 Issue notices to the parties as per order dated 5/9/94

[Signature]
Court Officer.

Notice is issued to applicant & R.No. on 3-1-94

Dated 1-3-94

MA

Notice dtd 3-1-94 sent to applicant's ecd. back inserted under posted remark "Not known"

MA

Heard Shri D.V. Gangal counsel for the applicant, Shri A.J. Bhatkar for Shri P.M. Pradhani counsel for the respondents.

The relief prayed in this case is in respect of suspension order dated 17-9-90. We note that the suspension order was revoked by order dated 26-6-91.

In view of this the application does not survive.

O.A. is disposed of accordingly.

No order as to costs.

J.S.
(Smt. Lakshmi Swaminathan)
M/J.

M.R. Kolhatkar
(M.R. Kolhatkar)
M/A.

Order/Judgement despatched to Applicant/Respondent(s) on 11/3/94

[Signature]
17/3